

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE SIXTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION NO: 28728 OF 2024

Between:

Mamilla Varshitha, D/o. Mamilla Srinivasarao Aged 17 years, Occ. Student, Petitioner Being a Minor Rep by her father, Mamilla Srinivasarao, s/o Bala Ramudu, Aged about 53 years, Occ. Business, Rio H.No 6-2-961,953, Aasra Apt, Flat No.405, Hills Colony, Veer Nagar, Khairtabad, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2024-25, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana 506 007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in listing the petitioner daughter in ineligible list in MBBS/BDS Courses under Management Quota (B Category, C Category/NR1) for the Academic Year 2024-25, as arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently direct the respondents No. 2 and 3 to accept and upload the X Class Memorandum of marks certificate of the petitioner daughter containing date of birth and permit her to opt for WEB options for B & C category for next phase of counselling for the academic year 2024-25.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to accept the X Class Memorandum of marks certificate of the petitioner containing date of birth and permit the petitioner to opt for WEB options for B & C category for the academic year 2024-25 pending disposal of the writ petition.

Counsel for the Petitioner: SRI L. RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

**Counsel for the Respondent No.2 & 3: SRI G. RAVI REPRESENTING FOR
SRI A. PRABHAKAR RAO, SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28728 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Ram Singh, learned counsel for the petitioner.

Mr. G. Ravi, learned counsel represents Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (for short 'the University') appears for respondents No.2 and 3.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner has assailed the action of the University in not including the name of the petitioner in the list of eligible candidates for admission to MBBS/BDS course under management quota for the academic year 2024-25 on the ground that the petitioner has failed to upload the statement of marks obtained by her in the 10th class examination, which contains her date of birth.

4. Learned counsel for the petitioner submits that a writ petition involving similar issue was decided by a Division Bench of this Court *vide* order dated 01.10.2024, passed in W.P.No.27490 of 2024, wherein the Division Bench has permitted the petitioner therein to upload the statement of marks obtained by him in the 10th class examination, which contains his date of birth. It is further submitted that in addition, the petitioner shall produce the original marksheet as well as the necessary documents before the University.
5. Learned Standing Counsel for the University submits that in case such documents are produced, the petitioner shall be permitted to upload her statement of marks obtained by her in the 10th class examination, which contains her date of birth. It is further submitted that in case the petitioner produces the original marksheet and the certificate of residence, she shall be permitted to participate in the third round of counseling.
6. In view of aforesaid submission and in the facts and circumstances of the case, it is directed that the

respondents shall permit the petitioner to produce the statement of marks obtained by her in the 10th class examination, which contains her date of birth. In addition, the petitioner shall also furnish her original marksheet as well as the residence certificate. In case the petitioner produces the aforesaid certificates, the petitioner shall be permitted to participate in the third round of counseling, which is likely to be held in the near future.

7. Accordingly, the Writ Petition is disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-A. PRATHIMA
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary, Health, Medical and Family Welfare Department, The State of Telangana, Secretariat, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. Convener, MBBS/BDS 2024-25, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana 506 007.
4. One CC to SRI L. RAM SINGH, Advocate [OPUC]
5. One CC to SRI A. PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [OUT]
7. Two CD Copies

BN
BS



CC TODAY

HIGH COURT

DATED:16/10/2024



ORDER

WP.No.28728 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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KMD

16/10/2024